

THE

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 19th May, 1952

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The House met at a Quarter to Eleven of the Clock
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[Mr. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-45 A.M.

MESSAGES OF GOODWILL TO PARLIAMENT

Mr. Speaker: I have pleasure to communicate to the House, the messages of goodwill to Parliament of India received from the Speakers of Upper and Lower Houses of the Swedish Parliament, from the Presidents of Landsting and Folketing, Upper and Lower Chambers of Danish Parliament and from the President of Norwegian Parliament respectively.

The message from the Swedish Parliament runs as follows:—

“On behalf of the Swedish Riksdag we beg to offer our best congratulations on the opening day of the Indian Parliament.”

and following is the message from the Danish Parliament:—

“On behalf of the Danish Parliament we send the Parliament of India our warmest congratulations and good wishes for the future of the people of India.”

and the message from the Norwegian Parliament is as follows:—

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“On occasion of the opening of the first Constitutional Parliament of India the Norwegian Parliament conveys its respectful greetings and hearty wishes for the future of the people of India.”

I am sure the House will join with me in conveying our thanks to the Swedish, Danish and Norwegian Parliaments.

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED BY THE MINISTRY OF WORKS, PRODUCTION AND SUPPLY

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table, under subsection (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of each of the following notifications issued by the Ministry of Works, Production and Supply, namely:—

- (i) Notification No. 2208-WII/52, dated the 14th March, 1952.
- (ii) Notification No. 3696-WII/52, dated the 9th May, 1952.
- (iii) Notification No. 3697-WII/52, dated the 9th May, 1952.

[Placed in Library. See No. P-7/52].

CALCUTTA PORT (AMENDMENT) BILL

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move for leave to introduce a Bill further to amend the Calcutta Port Act, 1890.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Calcutta Port Act, 1890.”

The motion was adopted.

Shri L. B. Shastri: I introduce the Bill.